

CENTRAL ELECTRICITY REGULATORY COMMISSION

NOTIFICATION

No. L-7/25(5)/2003-CERC

New Delhi dated the 7th December, 2006

No. L-7/25(6)/2004-CERC.- In exercise of powers conferred under Section 178 of the Electricity Act, 2003 (36 of 2003), and all other powers enabling it in this behalf, and after previous publication, the Central Electricity Regulatory Commission hereby makes the following regulations to further amend the Central Electricity Regulatory Commission (Open Access in Inter-State Transmission) Regulations, 2004 (hereinafter referred to as “the principal regulations”) namely:-

1. **Short title and commencement:** (1) These regulations may be called the Central Electricity Regulatory Commission (Open Access in Inter-state Transmission) (Amendment) Regulations, 2006.

(2) These regulations shall come into force on and from the date of their publication in the Official Gazette.

2. **Amendment of Regulation 14:** After Clause (iv) of Regulation 14 of the principal regulations, the following shall be inserted, namely,

“(v) Any transmission capacity available after catering to the requirements of long-term and short-term customers, as advised by the eligible entities by 3.00 P.M. of the day preceding the day for which schedules are being prepared, may be released for use in accordance with sub-clause (c) of clause (ii) or sub-clause (b) of clause (iii), as the case may be, of Regulation 22 of these regulations.”

Sd/-

(K.S. Dhingra)
Chief (Law)

Note

The principal regulations were published in the Gazette of India (Extraordinary) Part III, Section 4 on 6.2.2004, and were amended by the Central Electricity Regulatory Commission (Open Access in Inter-state Transmission) (First Amendment) Regulations, 2005, notified in the Gazette of India (Extraordinary) Part III, Section 4 on 23.2.2005.